

(b) A statement is laid on the Table of House. [*Placed in Library See No. LT-2406/68*].

**Damage Caused by Floods to Road in North Bengal**

2700. DR. RANEN SEN :  
SHRI D. N. PATODIA :

Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) the extent of damage caused to roads and bridges on account of the recent floods in North Bengal ;

(b) how much money will be required to repair the damage ;

(c) whether the State Government has asked for financial assistance for carrying out the repair work ;

(d) if so, the nature and extent of assistance asked for ; and

(e) the action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN) : (a) and (b). The extent of damage in North Bengal was quite considerable. It includes heavy landslides, washing away of certain stretches, of roads and bridges in the hill sections, washing away of bridges and culverts, overtopping, and deterioration in the riding quality of the carriageway in the plain sections.

The cost of temporary repairs and restoration of damages to National Highways in the entire State of West Bengal is estimated roughly as Rs. 1.11 crores, which includes a sum of Rs. 69 lakhs for the portions of National Highways lying in North Bengal. This does not include the cost of repairs of National Highway No. 31A which is under the control of Border Roads Development Board. The cost of repairs of damages to all the roads (including National Highway No. 31A) under the control of the Board is estimated by them as Rs. 7.4 crores roughly.

As far as the Damages caused to State roads are concerned, they have been studied by a team, which was deputed by the Planning Commission and their report, which has just been submitted to the Government, is under consideration.

(c) to (e). Yes, Sir. The State Government have asked for financial assistance towards the cost of temporary repairs and restoration of damages to State roads. The extent of assistance asked for is about Rs. 57 lakhs for temporary restoration and Rs. 387 lakhs for permanent restoration of damages caused during October, 1968, floods to all the roads and bridges, excluding National Highways and the roads under the control of the Border Roads Development Board.

National Highways are a Central responsibility and the expenditure involved on them has to be borne by the Government of India. A sum of Rs. 55 lakhs has been allotted for expenditure on repairs to flood damages to National Highways in West Bengal (excluding National Highways No. 31A under the control of the Border Roads Development Board) during the current year ; this is in addition to the allotment already made to the State Government for the normal maintenance of National Highways. The balance of Rs. 56 lakhs required for repairs during 1969-70 will be provided in the budget for that year and its allotment will be communicated to the State Government at the appropriate time.

As regards National Highway No. 31A and other roads under the control of the Border Roads Development Board, that Board is arranging for the planning of the works and to find the necessary funds.

**Activities of Sangkark in Tripura**

2701. SHRI BABURAO PATEL :  
SHRI R. K. SINHA :  
SHRI KIRTI BIKRAM DEB  
BURMAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware of an underground organisation of Tripura tribals called Sangkark who are indulging in anti-national activity ;

(b) how long Sangkark has been in existence :

(c) whether it is a fact that members of Sangkark have been getting regular military training in Kachalong in East

Pakistan and a large number of Pakistani rifles were recently found with them ;

(d) the names and number of persons arrested in this connection ;

(e) the steps taken by Government to check the Sangkark ; and

(f) if no action has been taken, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Government are aware of the illegal activities of Tripura Singrak Union during the last one year.

(c) There is information that members of the Singrak Union have been getting training in Kachalong in East Pakistan but no person has so far been arrested with Pakistani rifles.

(d) Does not arise.

(e) Necessary preventive measures including establishment of some police posts in different interior zones have been taken to check anti-social activities of the Singrak Union, and vigilance is maintained.

(f) Does not arise.

काश्मीर पर केन्द्रीय अधिनियमों को लागू करना

2702. श्री देवराव पाटिल : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने काश्मीर में निकट भविष्य में कुछ और केन्द्रीय अधिनियमों को लागू करने का निर्णय किया है ;

(ख) यदि हां, तो ऐसे कौन कौन से अधिनियम हैं, और

(ग) क्या इस सम्बन्ध में जम्मू तथा काश्मीर सरकार की अनुमति प्राप्त कर ली गई है ?

गृह-कार्य मन्त्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) कुछ केन्द्रीय अधिनियमों का विस्तार कर उन्हें जम्मू व काश्मीर राज्य पर लागू करने के लिये आवश्यक विधान बनाने का सरकार का विचार है ।

(ख) एक विचारण संलग्न है ।

बिहार

कर्म संख्या

अधिनियम का नाम

1. कर्मकार मुद्यावजा अधिनियम, 1923
2. श्रमिक संघ अधिनियम, 1926
3. बाल (श्रमानुबन्धन) अधिनियम, 1633
4. मजूरी भुगतान अधिनियम, 1936
5. नियोजक दायित्व अधिनियम, 1938
6. बाल नियोजन अधिनियम, 1938
7. साप्ताहिक अवकाश अधिनियम, 1942
8. औद्योगिक नियोजन (स्थायी आदेश) अधिनियम, 1946
9. औद्योगिक विवाद अधिनियम, 1947
10. कोयला-खान श्रमिक कल्याण विधि अधिनियम, 1947
11. न्यूनतम मजूरी अधिनियम, 1948
12. फेक्टरी अधिनियम, 1948
13. कर्मचारी राज्य बीमा अधिनियम, 1948
14. कोयला-खान भविष्य-निधि और बोनस स्कीम अधिनियम, 1948
15. कार्यरत पत्र कार (सेवा की शर्तें तथा विविध उपबन्ध) अधिनियम, 1955
16. मोटर परिवहन कमी अधिनियम, 1961
17. प्रसूति सुविधा अधिनियम 1961
18. बोनस-भुगतान अधिनियम, 1955

(ग) जी हां, श्रीमान् ।

बिहार सरकार के परराज्यस्थित कर्मचारियों द्वारा हड़ताल

2703. श्री रामावतार झास्त्री : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि शोधित रक्त के शासनकाल में बिहार के परराज्यस्थित कर्मचारियों ने 5 दिन की हड़ताल की थी ;